

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Un-numbered Company Appeal (AT) (Insolvency) No. /2018
(F.No.29/06/2018/ NCLAT/UR/547)

In the matter of:

M/s. Vertex Chemicals; and Mahaan Proteins Ltd.

And

Mahaan Proteins Ltd.

.... Appellant/ Corporate Debtor

Versus

M/s. Vertex Chemicals & Ors. .

.... Respondents

Appearance: Shri Karthik Kalra and Ms. Deepa Kulkarni, Advocates for the Appellant.

11.07.2018

The aforesaid Appeal under Section 61 of the I&B Code, 2016 (hereinafter referred to as the Code) is against the order dated 23.01.2018 in CP No.(IB)-103(PB)/2017 of the Hon'ble NCLT, New Delhi Principal Bench.

2. Heard learned counsel for the Appellant. In the course of the hearing, learned counsel submitted that he wants to file a fresh application in respect of the defect No.7 pointed out by the Office.

3. Heard. Prayer is allowed. The Appellant is directed to file the application, if any, in course of the day.

Put up tomorrow, i.e., 12.07.2018 before the Registrar Court.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar